

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3913
ANSWERED ON:22.08.2003
CONVERSION OF CWC RECEIPTS
NANDIPAKU VENKATASWAMY

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Central Warehousing Corporation has recently decided to convert Warehouse Receipts (WRs) into demat form as has been done for securities;
- (b) if so, the details thereof;
- (c) whether the demat WRs will be permitted to be traded in Commodities Exchange, which had been set up recently;
- (d) if so, the details thereof;
- (e) whether CWC has tied up with National Securities Depositories Limited for demat of WRs;
- (f) if so, the details thereof;
- (g) whether the Government propose to bring the demat WRs under Negotiable Instruments Act, 1881; and
- (h) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI S L MAHARIA)

- (a): The Central Warehousing Corporation (CWC) have so far not taken decision to convert Warehouse Receipts (WRs) into demat form.
- (b): Does not arise.
- (c): No decision has been taken in this regard.
- (d): Does not arise.
- (e): No, Sir.
- (f): Does not arise.
- (g): No decision has been taken in this regard so far.
- (h): Does not arise.